

3

5

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

O. A. NO. 42 OF 1995.

Cuttack the 19/9/95 day of September, 1995.

Shri Birendra Chandra Jena ... Applicant  
Vrs.  
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? No.
2. Whether it be circulated to all the Benches of the No. Central Administrative Tribunals or not?

1. 2/1. 1  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

19 SEP 95

(6)

4

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

O. A. No. 42 of 1995.

Cuttack this the 19<sup>th</sup> day of September, 1995.

CORAM:

HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE).

Shri Birendra Chandra Jena,  
T, No. 798, General Store, Proof and  
Experimental Establishment,  
At/Po-Chandipur, Dist. Balasore.

... Applicant

By the applicant ... M/s. B.K. Sahoo, K.C. Sahoo, Advocates.

Versus

1. Union of India represented by  
the Scientific Adviser to  
Minister of Defence and Director  
General Research and Development,  
Government of India, Ministry of  
Defence, DHQ, New Delhi-11.

2. The Commandant,  
Proof and Experimental Establishment,  
Chandipur, Balasore-25. ... Respondents

By the Respondents ... Mr. Ashok Mishra, Senior Standing  
Counsel (Central).

ORDER

H. RAJENDRA PRASAD, MEMBER (ADMN.): The applicant, Shri B.C. Jena, was  
sanctioned an advance of Leave Travel Concession in March,  
1994. He was also granted the necessary leave to facilitate  
the intended travel. The applicant duly undertook the  
journey and filed a claim for Rs. 1,594/- together with  
the required documents. The advance was, however, ordered

15/9/1995

to be recovered from his pay for the Month of May, 1994, since there was a delay in the submission of the claim.

2. Thereafter the case has not made any progress. The petitioner has neither received the refund of advance or the interest thereon nor has this claim been settled finally.

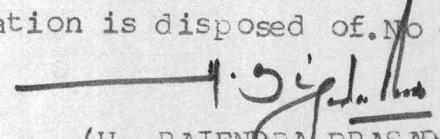
3. The Respondents broadly endorse sequence of events.

4. This is an unusual case where the respondents are ready to disburse the entitlements of the applicant but for some unexplained reason the petitioner is not taking payment of the same. This case should never really have come before this Tribunal.

5. It is directed that his claim may be settled to the fullest extent he is entitled to. It is also directed that the advance and the interest thereon earlier recovered from the applicant be refunded to him. The slight delay in submission of this claim deserves to be ignored since the genuineness of the claim itself is not in question.

6. The applicant shall report to the concerned section within one week of receiving a copy of this order, and the concerned officer/official in the respondent organisation shall make the necessary payment and close the case.

7. Thus, the Original Application is disposed of. No costs.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)